

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. IA/246/2021 IA/1199/2021 In C.P. (IB)/1362(MB)2019

**IN THE MATTER OF**

Neil Resources Company  
VS

... Petitioner

Ms Resurger Mines And Minerals India Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 21.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the RP: Adv. Ajinkya Kurdukar (PH)

For the Respondent No. 1 in IA 1199/2021: Adv. Yash Sutaria (PH)

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**ORDER**

**IA 1199/2021**- Issue notice to Respondent No. 2 through Standing Counsel Adv. Prachi Wazalwar. Learned counsel for the Respondent No. 2 is directed to file reply before the next date by serving an advance copy to the counsel opposite. Adjourned to **08.07.2024**. Respondent No. 1 and 3 have filed their reply.

**IA 246/2021** – On the request of the counsel for the applicant, the matter is adjourned to **08.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/